IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 117
(IB)-419(PB)/2020

IN THE MATTER OF:

Jadu Nath Behuru .... Applicant/petitioner

Vs.

M/s. Mahavir Stone Crushing Pvt Ltd. .... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.02.2020

Coram:
DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant — Mr. Bishwajit Das, Mr. Hardeep Singh & Ms. Anamika Shrma, Advs.

For the Respondent — Mr. Deepak K. Vijay & Ms. Neeru Sharma, Advs.

ORDER

Ld. Counsel for the respondent seeks and is granted three days time to file vakalatnama and ten days time to file reply with a copy in advance to the counsel opposite. A copy of the paper book shall be handed over to the counsel for the respondent during the course of the day.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for further consideration on 20.03.2020.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

19.02.2020
Ritu Sharma